

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU

(Through web-based Video Conferencing mode)

ITEM No. 21
CP (IB) No.121/BB/2023

IN THE MATTER OF:

Mrs. K. Jyothi	...	Petitioner
Vs.		
---	...	Respondent

Order under Section 94 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 07.02.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri A.S. Sathish Kumar, Adv.

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. It is noticed that compliance to Section 94(4) and 94(5) of the Code is not made by the Ld. Counsel for the Petitioner. Therefore, he is directed to file an Affidavit with respect to Section 94(4) and 94(5) of IBC, 2016, within a period of two weeks. It is noticed that Petitioner has served a copy of this Petition on the Creditor-Canara Bank and proof of service in this regard is placed on record as Annexure-14 of the Petition.
3. List the case for further consideration on **15.03.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
T. KRISHNAVALLI
MEMBER (JUDICIAL)